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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 1047/94.

Dt.of Decision : 30-8-94.

Mr. M. Balakishan

.. Applicant.

Vs

1. The Sub-Divisional Officer,
Telecommunications, Kamareddy,
Nizamabad District.
2. The Telecom -----
Nizamabad.
3. The Chief General Manager,
Telecommunication, Doosanchar
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents: Mr. K. Bhaskar Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

X

O.A.NO.1047/94.

JUDGMENT

Dt: 30.8.94

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE)

The claim of the applicant is for a direction to the respondents to declare his termination for engagement as casual mazdoor as illegal and to further direct the respondents to reengage him as casual mazdoor.

2. The applicant states that he was initially engaged as casual mazdoor on 2.11.1986 and that he worked continuously upto 31.12.1990 except for the usual artificial breaks. He was again engaged on 1.2.1991 and worked till 28.2.1991. Keeping in view the period of his working under the respondents, he claims that he be ~~be~~ re-engaged as casual mazdoor.

3. Heard Shri K.Venkateswara Rao, learned counsel for the applicant and Shri K.Bhaskar Rao, learned standing counsel for the respondents.

4. Both of them agreed that as there is no dispute as regards the fact that the applicant worked under the respondents, the OA may be disposed of at the admission stage itself with an appropriate direction to the respondents. Accordingly, the OA is

contd....

To

1. The Sub Divisional Officer,
Telecommunications, Kamareddy, Nizamabad Dist.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication
Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.K.Bhaskar Rao, Addl. OGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

A. B. Gorai

THE HON'BLE MR.RANGARAJAN : M(ADM)

DATED: 30- 8 - 1994

~~ORDER~~ JUDGMENT

M.A.No./R.A/C.A.No.

O.A.No. 1067/94/T
(T.A.No.)

(W.P.NO.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions. *at*

Dismissed *admitting step*

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected *no separate*

No order as to costs.

pvm

